

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

O.A. NO. 163 of 1994

Between

Dated: 7.3.1994

R. Narasamma

Applicant

And

1. The Chief General Manager, Telecoms, Abids, Hyderabad.
2. The Accounts Officer, Telecom Accounts Office, Abids, Hyd.
3. The Telecom District Engineer, Nellore.
4. Smt. Ranga Bai, W/o not known, R/o Gandavaram Village, Kodavaluru Mandal, Nellore District.

Respondents

Counsel for the Applicant : Sri. K. Anantha Rao

Counsel for the Respondents : Sri. N.R. Devarej, Sr. CGSC.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman
Hon'ble Mr. A.B. Gorathi, Administrative Member

The Hon'ble Tribunal made the following order:-

Notice before admission. Until further orders in this O.A., the terminal benefits due on the death of Sri. R. Dhananjaya should not be given unless succession certificate is produced. If any appointment is given to the 4th respondent pending disposal of the O.P. No. 518/93 on the file of the District Judge, Nellore, the same should not be a bar for consideration of the case of the applicant for compassionate appointment if she succeeds in establishing that she is the widow of late Shri. Dhananjaya.

Post on 18.4.1994.

AMR/SPH
Deputy Registrar (Judicial)

Copy to:-

1. The Chief General Manager, Telecoms, Abids, Hyderabad.
2. The Accounts Officer, Telecom Accounts Office, Abids, Hyd.
3. The Telecom District Engineer, Nellore.
4. Smt. Ranga Bai, W/o not known, R/o Gandavaram Village, Kodavaluru Mandal, Nellore District.
5. One copy to Sri. K. Anantha Rao, advocate, New Malakpet, Hyd.
6. One copy to Sri. N.R. Devarej, Sr. CGSC, CAT, Hyd.
7. One spare copy.

Ram/-

AMR/SPH
Deputy Registrar (Judicial)

26/ O.A.163/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : MEMBER
(ADMN)

Dated: 7/3/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A. No.

163/94

T.A. No.

(W.P. No.)

Admitted and Interim Directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

